

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

330

ORIGINAL APPLICATION NO.601 of 1992

DATE OF JUDGMENT: 15th July, 1993

BETWEEN:

Mr. N.Srinivas Reddy

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Applicant

AND

1. Government of India,
represented by the Secretary,
Department of Personnel & Training,
New Delhi.
2. The Union Public Service Commission
represented by the Secretary,
New Delhi-110011. ..

Respondents

APPEARANCE:

COUNSEL FOR THE APPLICANT: Mr. Y.Suryanarayana, Advocate
represented by Mr.Meherchand Nori
COUNSEL FOR THE RESPONDENTS: Mr. N.R.Devaraj, Sr.CGSC

CORAM:

Hon'ble Shri Justice V.Neeladri Rao, Vice Chairman

Hon'ble Shri P.T.Thiruvengadam, Member (Admn.)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

Heard Mr. Meherchand Nori for the applicant and Mr. N.R.Devaraj for the respondents. The applicant appeared for Civil Services (Main) Examination, 1990 with Roll No.100089 with optionals, i) History and ii) Political Sciences and International Relations. The examination centre in which the applicant ^{appeared} was Kacheguda Junior College, Hyderabad. The applicant pleaded that after answering the History Paper-I examination, he forgot to tie the Map Sheet which was separately given to him and which was relevant in regard to the Question No.5, Section 'B' and he requested the Invigilator

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to allow him to tie the Map Sheet to the main answer book and the Invigilator refused and ~~took~~ the map sheet from him. He further pleaded that he had given his Roll No. to the Invigilator and requested him to tie the map sheet to the answer book. It is also the case of the applicant that he watched that the Invigilator ~~tying~~ tied the Map sheet at the end of his answer book, but, "the said ~~tying~~ tying was done carelessly and hence there was possibility of detachment". On the basis of the mark sheet dated 13.8.1991, he found that he got only 143 out 300 marks in History Paper-I, and as it gives an indication to him that the Map sheet which the Invigilator tied to the answer sheet was either missing or was not evaluated. Ultimately, the applicant was successful in the said test but he was allotted to the Indian Defence Estate Service. The case of the applicant is that if the Map sheet attached to the History Paper-I was evaluated, he would have got more marks, and then he would have been allotted to a better service.

2. This OA was filed praying for a direction to the 2nd respondent ie., Union Public Service Commission to verify whether the Map sheet relating to Question No.5 of Section 'B' of History Paper-I of the Civil Services Main Examination, 1990 had been evaluated, and if the said map sheet is found to have been detached, the 2nd respondent may be directed to get it evaluated.

3. In the counter, it is stated that the answer papers were being destroyed after the expiry of one year as per the rules, and no representation was made by the applicant in regard to the same before this OA was filed.

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4. As the answer books are not available, the question of granting the relief as prayed for does not arise and hence there is no need to advert to the pleas of the applicant and as such the application is liable to be dismissed. Accordingly, the OA is dismissed. No costs.

(Dictated in the open Court).

P. J.)

(P.T. THIRUVENGADAM)
Member (Admn.)

V. NEELADRI RAO
Vice Chairman

Dated: 15th July, 1993.

Dy. Registrar (Sup.)

vsn

Copy to:-

1. Secretary, Department of Personnel & Training, Government of India, New Delhi.
2. Secretary, Union Public Service Commission, New Delhi-011. *Dhulpur House, Shahjahan Road,*
3. One copy to Sri. Y. Suryanarayana ~~xxxxxx~~, advocate, CAT, Hyd.
4. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

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APPROVED BY

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTY : MEMBER (AD)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (J)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 15/7/1993

ORDER/JUDGMENT:

M.A. /R.A. C.A. No.

O.A. No. 601/92

T.A. No. (w.p.)

Admitted and Interim directions
issued

Allowed

Central Administrative Tribunal

DESPATCH

Disposed of with direction 23 JUL 1993

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/ Ordered

No order as to costs.

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⑥ No initial of H. C. on
order sheet.

pvm